
(2008) 04 JH CK 0029
In the Jharkhand High Court

Rajneesh Mishra

APPELLANT

Vs

State of Jharkhand and Others

RESPONDENT

Date of Decision : 28-04-2008

Acts Referred:

Citation : (2008) 3 JCR 335

Hon'ble Judges : M. Karpaga Vinayagam, C.J; Dilip kumar sinha, J

Bench : Division Bench

Judgement

1. Today an affidavit has been filed on behalf of the District Bar Association.
2. According to the said affidavit, 336 Lawyers, in pursuance of the orders passed by this Court earlier, are being shifted from Verandah of Ranchi Civil Court to the newly constructed five rooms, in which most of the Lawyers will occupy their allotted space from today, though repairing and electrical works are still going on: though at present five rooms are available in the existing allotted building, which is ideal for more than 150 Lawyers, 336 Lawyers have been shifted from the Verandah; 55 decimals of land has been allotted to the Ranchi District Bar Association and possession whereof handed over to the Association on 6.3.2008 and only five rooms are available over only about 20% of the land and new space has been provided to the Bar Association for accommodation of its all Members, for which a map is being prepared and as per the suggestion of the Engineer, the constructed area may be demolished for better, and proper use of the entire land; the Association, in view of the orders passed by this Court, shifted more than 300 of its Members in the five available rooms and undertakes that all other Members/Lawyers sitting in Verandah/open space will be shifted soon after construction of the proposed building or phase-wise, for which Association has already taken steps; and the Association is trying its level best to construct the Bar Building as early as possible and soon after the construction of the proposed Bar Building, all the Law-years sitting in the Verandah will be shifted.
3. Mr. Mahesh Tiwary, learned Counsel appearing for the Bar Association, submits

that a map for the proposed building has been prepared and will be submitted to R.R.D.A.

4. This must be done within a week. Thereupon R.R.D.A. will consider and issue sanction for the same. This process must be completed within 15 days thereafter. Then the construction of the building shall be started.

5. The counsel for the Bar Association, in this context, would submit that the ground floor and the first floor will be completed within a shorter time, within two years.

6. We think it fit to direct that the construction of the ground floor and the first floor of the proposed Bar Association Building have to be completed within one year. If extension of time is required for its completion, it will be open to the Bar Association to file an appropriate application before this Court.

7. As the main prayer made in this PIL has been granted, this PIL is disposed of with the aforesaid observations. Let a copy of this order be given to the counsel appearing for the parties.